

OFFICE OF THE MUNICIPAL CORPORATION, SOLAN
BYE-LAWS FOR DOOR TO DOOR GARBAGE COLLECTION & DISPOSAL-2022
NOTIFICATION

Solan,.....the 14th October, 2022

No.: UD–SLN(F)–SS–2021(2)–65/2020- For regulating The **Door to Door Garbage Collection & its Disposal**, the Municipal Corporation Solan, in exercise of the powers conferred by section 395 of the Himachal Pradesh Municipal Corporation Act, 1994 (Act No. 12 of 1994) read with the Solid Waste Management Rules 2016 as confirmed by State Government, hereby publish Bye Laws namely.—

Door-to-Door Garbage Collection & Disposal Bye-Laws, 2022

CHAPTER—I
GENERAL

1. Short title and commencement.—(a) These Bye–Laws may be called The **Door-to-Door Garbage Collection and Disposal Bye-Laws 2022 of Municipal Corporation Solan** for Municipal solid waste management & disposal.

(b) These Bye–Laws shall come into force on the date of their adoption and publication in the Rajpatra (e-gazette) of Himachal Pradesh Government.

(c) These shall apply to entire SolanMunicipal Corporation area.

2. Definitions.—Intheserules,unlessthecontextotherwiserequires,—

(a) “**Act**” means the Himachal Pradesh Municipal Corporation Act, 1994

(b) “**bulk waste generator**” means and includes buildings occupied by the Central government departments or undertakings, State government departments or undertakings, local bodies, public sector undertakings or private companies, hospitals, nursing homes, schools, colleges, universities, other educational institutions, hostels, hotels, commercial establishments, markets, places of worship, stadia and sports complexes having an average waste generation rate exceeding 100 kg .per day.

(c) “**composting**” means a controlled process involving microbial decomposition of organic matter;

(d) “**disposal**” means the final and safe disposal of post processed residual solid waste and inert street sweepings and silt from surface drains on land as specified in Schedule. I to prevent contamination of ground water, surface water, ambient air and attraction of animals or birds;

(e) “**domestic hazardous waste**” means discarded paint drums, pesticide cans, CFL bulbs, tubelights, expired medicines, broken mercury thermometers, used batteries, used needles and syringes and contaminated gauge, etc., generated at the house hold level;

(f) “**door to door garbage collection**” means collection of solid waste from the door step of households, shops, commercial establishments, vehicle showrooms, offices, institutional or any other non-residential premises and includes collection of such waste from entry gate or a designated location on the ground floor in a housing society, multi storied building or apartments, large residential, commercial or institutional complex or premises;

(g) “**dry waste**” means waste other than bio-degradable waste and inert street sweepings and includes recyclable and non-recyclable waste, combustible waste and sanitary napkin and diapers, etc;

- (h) **“dump sites”** means a land utilised by local body for disposal of solid waste without following the principles of sanitary land filling;
- (i) **"fine/penalty"** means penalty imposed on wastegenerators or operators of waste processing and disposal facilities under the bye-laws for non-compliance of the directions contained in these bye-laws;
- (j) **“municipality”** means the Municipal Corporation/ Municipal Council/ Nagar Panchayat of Himachal Pradesh.
- (k) **“non-biodegradable waste”** means any waste that cannot be degraded by micro-organisms into simple stable compounds;
- (l) **"sanitary land filling"** means the final and safe disposal of residual solid waste and inert wastes on land in a facility designed with protective measures against pollution of ground water, surface water and fugitive air dust, wind-blown litter, bad odour, fire hazard, animal menace, bird menace, pests or rodents, green house gas emissions, persistent organic pollutants, slope instability and erosion;
- (m) **“sanitary waste”** means wastes comprising of used diapers, sanitary towels or napkins, tampons, condoms, incontinence sheets and any other similar waste;
- (n) **“schedule”** means the schedule indicating the rate in respect of sign boards
- (o) **"secondary storage"** means the temporary containment of solid waste after collection at secondary waste storage depots or material recovery facility (MRFs) or bins for onward transportation of the waste to the processing or disposal facility;
- (p) **"segregation"** means sorting and separate storage of various components of solid waste namely bio-degradable wastes including agriculture and dairy waste, non-biodegradable wastes including recyclable waste, non-recyclable combustible waste, sanitary waste and non-recyclable inert waste, domestic hazardous wastes, and construction and demolition wastes;
- (q) **“service provider”** means an authority providing public utility services like water, sewerage, electricity, telephone, roads, drainage, etc;
- (r) **“user fee/charge”** means a fee imposed by the local body and any entity mentioned in rule on the waste generator to cover full or part cost of providing solid waste collection, transportation, processing and disposal services;
- (s) **“waste picker/waste collector”** means a person or groups of persons informally engaged in collection and recovery of reusable and recyclable solid waste from the source of wastegeneration the streets, bins, material recovery facilities, processing and waste disposal facilities for sale to recyclers directly or through intermediaries to earn their livelihood;

Words and expressions used herein but not defined, but defined in the Environment (Protection) Act, 1986, the Water (Prevention and Control of Pollution) Act, 1974, Water (Prevention and Control of Pollution) Act, 1974, Cess Act, 1977 and the Air (Prevention and Control of Pollution) Act, 1981, Himachal Pradesh Municipal Corporation Act, 1994, Himachal Pradesh Municipal Act, 1994 and Solid Waste Management Rules, 2016 shall have the same meaning as assigned to them in the respective Acts, and Rules.

CHAPTER—II

MANAGEMENT OF MUNICIPAL SOLID WASTE

3. Municipal Solid Waste Management.—The Municipal Corporation Solan shall establish an integrated Solid Waste Management (SWM) system with an aim to reduce the amount of waste being disposed, while maximizing resources, recovery and efficiency. The preferred waste management system shall focus on the following points, namely:—

- I. Reduction and reuse at source: The most preferred option for Solid Waste Management shall be prevention of waste generation. It will be helpful in reducing the handling, treatment, disposal costs and specially reduce various environmental impacts such as leachate, air emissions, and generation of green house gases.
- II. Waste recycling: Recovery of recyclable material resources through a process of segregation, collection, and re-processing to create new products shall be the next preferred alternative.
- III. Composting: As far as possible, the organic fraction of waste shall be composted and used to improve soil health and agricultural production adhering to norms.
- IV. Waste-to-Energy: Where material recovery from waste is not possible, energy recovery from waste through production of heat, electricity or fuel may be preferred. Bio-methanation, waste incineration, production of Refuse Derived Fuel (RDF) and co-processing of the sorted dry rejects from municipal solid waste are to be commonly adopted “Waste to Energy” technologies.
- V. Waste disposal: Remaining residual waste, which ideally comprises of inerts, shall be disposed in sanitary landfills constructed in accordance with stipulations of the Solid Waste Management Rules, 2016.
- VI. The Integrated Solid Waste Management system shall be environment friendly. Waste minimization, waste recycling, waste-to-energy strategies and landfill gas capture and use which are promoted in the Solid Waste Management Rules, 2016 shall be adopted for reduction of greenhouse gases.

CHAPTER—III

MUNICIPAL SOLID WASTE COLLECTION & TRANSPORTATION

4. Segregation & Primary Storage of Municipal Solid waste.—(a) It will be prime responsibility of every waste generator/citizen to segregate the waste generated by them in three separate streams namely bio-degradable, non-biodegradable and domestic hazardous wastes or otherwise as directed from time to time, insuitable covered bin and hand over segregated wastes to authorised waste pickers or waste collectors designated by Municipal Corporation Solan (SMC) or Agency Hired by SMC once a day or at the frequency as decided by the SMC on the timing fixed. Every citizen has to pay a fixed monthly rental for the services of door to door garbage collection.

(b) Waste generators shall be encouraged to segregate waste and store at source in three separate colour bins *i.e.* green- for biodegradable waste, blue-for non-biodegradable, red-for domestic hazardous waste.

(c) All institutions with more than 5,000 sqm. area shall, within one year from the date of notification of these by laws and in partnership with the Municipal Corporation Solan, ensure segregation of waste at source by the generators, facilitate collection of segregated waste in separate streams, hand over recyclable material to either the authorised waste pickers or the authorised recyclers. The bio-degradable waste shall be processed, treated and disposed off through composting or bio-methanation within the premises as far as possible. The residual waste shall be given to the waste collectors or agency as directed by the Municipal Corporation.

(d) No person shall organise an event or gathering of more than one hundred person at any unlicensed place without intimating the Municipal Corporation, at least three working days in advance and such person or the organiser of such event shall ensure segregation of waste at source and handing over of segregated waste to waste collector or agency as specified by the Municipal Corporation.

(e) Used sanitary wastes are to be securely wrapped as and when generated in the pouches provided by the manufacturers or brand owners of these products or in a newspaper or suitable biodegradable wrapping material and place the same in the bin meant for non-biodegradable waste or dry waste.

(f) Every street vendor shall keep suitable containers for storage of waste generated during the course of his activity such as food waste, disposable plates, cups, cans, wrappers, coconut shells, left over food, vegetables, fruits, etc., and shall deposit such waste at waste storage depot or container or vehicle as notified by the SMC.

(g) Store separately construction and demolition waste, as and when generated, in owner's own premises and dispose off as per the Construction and Demolition Waste Management Rules, 2016.

(h) Bulk waste generators of garden and horticulture waste like park, stadium etc. shall store the waste separately in their premises and dispose of the same as may be prescribed by the Municipal Corporation from time to time.

(i) No untreated bio-medical waste, e-waste, hazardous chemicals and industrial waste shall be mixed with municipal solid waste and such waste generators shall follow the rules separately specified for the purpose.

(j) Every waste generator has to ensure that there is no practice of burning or burying the solid waste generated by him, throwing on streets/open public spaces outside his premises or in the drain or water bodies.

(k) Littering of waste on streets/open space/water bodies/drain shall be fined on the spot. On iterative they will be punishable and can be subjected to legal proceedings as per rule.

(l) Time to time awareness generation campaigns should be organised to motivate people. RWA (Resident Welfare Association), Local NGOs, representative of public associations and elected local member should be involved in the programme to motivate citizens.

5. Primary Collection of Municipal Solid Waste.—

(a) Each and every house in the city/town should be approached for the primary collection of waste by means of wheelbarrow, pushcart, tricycle, small auto tipper depending on the size of road available;

(b) Municipal Corporation have to arrange for daily door to door collection of segregated solid waste from all households including slums and informal settlements, commercial, institutional and other non-residential premises. From multi-storage buildings, large commercial complexes, malls, housing complexes, etc. this may be collected from the entry gate or any other designated location;

(c) Municipal Corporation have to establish a system to recognise organisations of waste pickers or informal waste collectors and promote as well as establish a system for integration of these authorised waste-pickers and waste collectors to facilitate their participation in solid waste management including door to door collection of waste;

(d) Municipal Corporation have to facilitate formation of Self Help Groups, provide identity cards and thereafter encourage integration of informal waste pickers in solid waste management including door to door collection of waste.

(e) Municipal Corporation have to collect separately waste from sweeping of streets, lanes and by-lanes daily, or on alternate days or twice a week depending on the density of population, commercial activity and Municipal Corporation local situation.

(f) Municipal Corporation have to collect horticulture, parks and garden waste separately and process in the parks and gardens, as far as possible.

(g) Time for the door to door collection services will be fixed by the Municipal Corporation. Generally timing may be between 6.00 AM to 9.00 AM. For proper waste collection vehicle such as tricycle, auto tipper used for door to door garbage collection should be equipped with Alarm with audible decibel fixed as per the rules and timing should be strictly followed by the sanitation workers.

(h) For door to door garbage collection from commercial complex, offices and secondary bins timing may be between 9.00 AM to 11.00 AM.

(i) Municipal Corporation to collect the plastic waste separately as per Plastic Waste Management Rules, 2016

(j) For proper solid waste management & grievance redress Municipal Corporation should set up small office/centre in each ward of their boundaries or as required according to municipal area..

(k) Under door-to-door services user charge for collection should be formulated on the following criteria.—

Sl. No	Category of User	User Charge on monthly basis (INR)
1.	House hold (area less than 2000sq.feet)	50
2.	House hold (area more than 2000sq.feet)	100

3.	Commercial Complex (Dhaba, sweetshop, coffee houses, provision all stores).	350
4.	PanShop	80
5.	TeaShop	80
6.	Shops (Dailyneeds,cloths)	100
7.	Vegetables & fruitsshops (Wholesale)	1000
8.	Vegetables & fruits shops (Retails)	250
9.	Sweet/snacks shop(Big)	400
10.	Offices(2rooms)	100
11.	Offices(3—5rooms)	250
12.	Offices(6—10rooms)	1000
13.	Offices(11—20rooms)	2000
14.	Offices(morethan20rooms)	2000 for 20 rooms+100per additional room.
15.	Bank	500
	BankFloorArea>1000sq.feet	750
16.	Govt.Schools	100
17.	Private Schools upto 100 students' on producing student's enrolment certificate.	500
18.	PrivateSchools(morethan100students)	1500
19.	Bakeries(small)	500
20.	Bakeries(manufacturingunits)	1200
21.	PGHostel/GuestHouse(upto10rooms)	500
22.	PGHostel/GuestHouse(11—20rooms)	1500
23.	PG Hostel/GuestHouse(21—30rooms)	2500
24.	PG Hostel/GuestHouse(more30rooms)	2500for30rooms+500 Per additional room.
25.	Dharamsala	550
26.	Factories (Manufacturingunit) other than notifies in any other category.	1500

27.	Workshop (Tyrepunctureshop)	100
28.	Workshop (repairshop)	250
29.	Workshop (repair+sparepartsshop)	500
30.	Workshop (vehicle show room,repair+spareparts)	750
31.	Vehicle Showroom	600
32.	Workshop(those not touching any NHorSH)	300
33.	Restaurants	1500
34.	Restaurants+Bar	1700
35.	Cinema Hall(Theatre,multiple)	1500
36.	Govt.College	1000
37.	Private College	1500
38.	Hospital/NursingHome (upto50 beds)	1500
39.	Hospital/NursingHome(51-100beds)	2000
40.	Hospital/Nursing Home(morethan100beds)	2000+250 per additional bed.
41.	Clinics	150
42.	Clinics with medicines shops	250
43.	Chemist shop	200
44.	Laboratory	200
45.	BanquetHall/Hotel	2000 &2000 per trip on demand.
46.	SpecialHotels more than 50 Rooms	15000 & 2000 per trip on demand.
47.	Vehicle on demand for Dumper	3000pertrip
48.	Big Malls	2000perfloor
49.	Meat Shops (other than subscribed with chicken waste collection vehicle).	500
50.	Confectionary+Veg.Shop	250
51.	Scrap Dealers	400
52.	Street Vendor	100
53.	Cow Dung from cattle at house holds	350
54.	Salons	750
55.	Big Cloth Shops	1000




56.	Any other establishment(s) not mentioned above	To be decided by ULB
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Note.—User charge as prescribed above can be revised by the Municipal Corporation from time to time keeping in view the polluter pays principle to meet the operation and maintenance cost of the services under Solid waste management.

(l) User charge mentioned above for door-to-door services needs to be collected from each and every household & other establishment of all the wards in the municipal boundaries of the SMC. User charge decided above, contact person's name & number needs to be conveyed to general public through different media such as display on the vehicles used for these services, hoardings, pamphlet etc. Also, awareness generation campaigns need to be organised.

(m) No manual loading or unloading of waste in compactor should be practised with open hand or without safety measures as per the Solid Waste Management Rules, 2016.

6. Secondary Storage of Municipal Solid Waste.—The SMC by its own or with help of Agency hired shall develop storage bins/secondary storage points for the collection of waste generated in the town. It will also be responsible to monitor the condition of these bins, so that no filthy or unhygienic condition develops around. While establishing or monitoring secondary storage bins following precautions need to be taken care.—

- (a) Storage/Secondary storage bins should be designed and developed on the basis of the quantity of waste generated, density of population in the notified municipal boundaries. Minimum distance between two bins should be 500 meters. Established bins must be covered with movable lid and must be approachable /connected with metallic road.
- (b) Bins provided by Municipal Corporation or any hired agency should be designed in such a manner so that waste disposed in does not get scattered in open atmosphere and it should be artistic in nature so that it motivates people to dispose their waste in the bins not in open.
- (c) Bins placed at designated place by Municipal Corporation or any hired agency should motivate people to practice waste segregation and it should be placed as per Solid Waste Management Rules, 2016 having colour coding for different types of waste.
 -  Green.—Biodegradable waste (Food Waste, garden waste).
 -  Blue.—Non-Biodegradable waste.
 -  Red.—Hazardous or toxic waste.
- (d) Well-designed Vehicle like auto Tipper/Compactor should be used for the purpose of transportation of waste and evacuating the bins.
- (e) All the co-operative societies, residential welfare associations/ societies, institutional organisation will be responsible to place suitable quantity of bins approved by the Municipal Corporation on the fixed place in their compound so that waste generated from there can be stored properly and collected from time to time by the municipal vehicle. User charge for the services fixed by the Municipal Corporation should be collected by the authorised person of local body.
- (f) It will be prime responsibility of all the waste generators/ citizens to store and sell/hand over the recyclable waste to the Ragpickers/ Kabadiwala or person/

Organisation designated by the Municipal Corporation. They have to ensure that no such waste is being disposed on the road/drain/secondary storage bins/openspace.

- (g) Door to door garbage collection, secondary storage bins, collection & transportation, processing of waste and disposal of waste in sanitary land fill site, all these services will be provided by Municipal Corporation or any hired agency. SMC will charge user fee for all these services and violator will be fined on the spot or can be subjected to legal proceedings as per rules.
- (h) Waste from the slaughterhouse, fish market, fruit & vegetable market is biodegradable in nature, so proper storage facility should be designed so that no health hazard spreads from this & facility for composting should be developed to make use of such waste in generating organic manure from it. For ensuring proper disposal of such waste every generator have to ensure best storage facility and segregation of such waste at source and door to door collection should be practiced to collect 100% of such waste and take to processing plant. On violation, waste generator should be fined on the spot or punished and can be subjected to legal proceedings as per rules.
- (i) Municipal Corporation have to establish waste deposition centres for domestic hazardous waste and give direction for waste generators to deposit domestic hazardous wastes at this centre for its safe disposal. Such facility shall be established in such manner that one centre is set up for the area of twenty square kilometres or part thereof and notify the timings of receiving domestic hazardous waste at such centres.
- (j) Bio medical & industrial waste should not be mixed with municipal waste and such waste should be stored and disposed separately as per the rules applicable. For the disposal of bio-medical waste common Biomedical Waste treatment facility (CBMWTF) should be developed either separately or on the cluster basis. By paying the fixed user fee such waste can be easily disposed off.
- (k) Construction and demolition waste should be stored separately as and when generated, in owner's own premises and shall be disposed off as per the Construction and Demolition Waste Management Rules, 2016. The Municipal Corporation shall fix user charge for transportation and disposal of C&D waste and generator should dispose this waste by paying the charge as per the rules and at the designated place. Disposing of such waste in open space, road side, common place will be treated as illegal and fined as per the rules.
- (l) Gardening/Horticultural waste should also be stored separately at source. The Municipal Corporation should fix a day or two in week and some place where generator should give their waste and from there it should be transported to disposal site.
- (m) Dry leaves, plastic and other such waste should not be burnt in open, doing such activity will be treated as illegal and punishable, violator shall be fined as per the rules.
- (n) Stray animals should be restricted from roaming in and around the waste disposal site & secondary storage bins or any public place in the town.
- (o) Every citizen, institutions, office buildings, commercial complexes has to ensure that there is no open discharge of grey water, black water or any other such polluted water

indrain,open spac or on road which can spread heath is sues, doing such activity will be treated as illegal and punishable as per the rules.

- (p) No person should dispose dead animal or any such material in open space, road side, community park or any other place which can spread pollution and health issues, doing such activity will be treated as illegal and punishable as per the rules.
- (q) Municipal Corporation have to set up covered secondary storage facilityfor temporary storage of street sweepings and silt removed from surface drains in cases where direct collection of such waste into transportation vehicle is not convenient.Waste so collected shall be collected and disposed of at regular intervals as decided by the local body.
- (r) Municipal Corporation can develop bins free solid waste management facility but for this 100% waste collectionfrom the doorstep ofthe generator should be ensured.

7. Secondary Collection & Transportation of Municipal Solid Waste.—(a) Each storage bins/secondary storage bins should be attended daily by the help of auto tipper, tractor,compactoretc.

(b) Closed vehicle should be used for the transportation of waste. To reduce the frequency of loading and unloading of waste compactor should be used.

(c) Municipal Corporation will have to ensure safe storage and transportation of the domestic hazardous waste to the hazardous waste disposal facility.

(d) Transport segregated bio-degradable waste to the processing facilities like compostplant, bio-methanation plant or any such facility. Preference shall be given for onsite processing ofsuchwaste.

(e) Transport non-bio-degradable waste to the respective processing facility or material recovery facilities or secondary storage facility. Ensure transportation of construction and demolition waste as per the provisions of the Construction and Demolition Waste Management Rules, 2016.

CHAPTER—IV

MUNICIPALSOLIDWASTEPROCESSING&DISPOSAL

8. Waste Processing Plant.—Municipal Corporation with help of State Pollution Control Board approval needs to develop solid waste management/ processing plant to make use of daily-generated biodegradable waste so that it can reduce the quantity of waste being disposed at the sanitary landfillsite.—

(a) Municipal Corporation have to collect waste from vegetable, fruit, flower, meat, poultry and fish market on day to day basis and promote setting up of decentralised compost plant or bio-methanation plant at suitable locations in the markets or in the vicinity of markets ensuring hygienic conditions.

(b) Involve communities in waste management and promotion of home composting, bio-gas generation, decentralised processing of waste at community level subject to control of odour and maintenance of hygienic conditions around the facility.

(c) For processing of biodegradable waste Municipal Corporation have to establish waste processing plant such as composting plant–windrow compost plant, vermi composting plant, waste to energy or any other such technology by their own or with help of any other licensed company/ firm/ organisation on Build–operate-transfer (BOT)/ objectoriented (OO) method.

(d) For processing of mixed recyclable waste Municipal Corporation have to establish recycling unit such as incineration, RDF Plant or other such recycling technology by their own or with help of any other licensed company/ firm/ organisation on Build–operate-transfer (BOT)/ objectoriented (OO) method.

(e) The Municipal Corporation may also send the non-biodegradable/dry waste as RDF to nearby cement factories for co-processing.

9. Waste Disposal.—(a) Municipal Corporation have to stop land filling or dumping of mixed waste soon after the timeline for setting up and operationalisation of sanitary land fill is over.

(b) Municipal Corporation have to allow only the non-usable, non-recyclable, non-biodegradable, non-combustible and non-reactive inert waste and pre-processing rejects and residues from waste processing facilities to go to sanitary land fill.

(c) Sites shall meet the specifications as given in Schedule–I of Solid Waste Management Rules, 2016, however, every effort shall be made to recycle or reuse the rejects to achieve the desired objective of zero waste going to land fill.

(d) Municipal Corporation have to investigate and analyse all old open dumpsites and existing operational dumpsites for their potential of biomining and bio-remediation and where so ever feasible, take necessary actions to bio-mine or bio-remediate the sites.

(e) Municipal Corporation has to ensure that in absence of the potential of bio-mining and bio-remediation of dumpsite, it shall be scientifically capped as per landfill capping norms to prevent further damage to the environment.

CHAPTER—V

MONITORING BY WARD COMMITTEE

10. Constitution of Ward Sanitation Committee.—A Ward Sanitation Committee shall be constituted in each ward of the Municipal Corporation. The Ward Sanitation Committee shall have 11 to 15 members. The members of the WSC would comprise of ward member, sanitary inspector, tax collector or a designated officer by Municipal Corporation for each ward, representatives of Residential Welfare Associations (RWAs) of the ward, representatives from slum sanitation committee, representatives of Community Based Organisations (SHGs, youth club etc.), local leaders, senior citizens etc. The Ward Sanitation Committee shall oversee the sanitation activity in the ward.

CHAPTER—VI

STAKEHOLDER'S RESPONSIBILITIES

11. Responsibilities of various stake holders:

11.1 Responsibilities of Waste Generators.—(a) No waste generator shall throw the waste generated by him on the street, open spaces, drain or water bodies.

(b) No person shall let the dirty water, mud, night soil, cow dung, urine, polluted water from their own house, organisation, commercial establishments to accumulate in their own compound nor let it flow on common streets in a way that the environment gets polluted by foul smell or poses a threat to public health.

(c) To wrap securely used sanitary waste as and when generated in a newspaper or suitable bio-degradable wrapping material and place the same in the domestic bin meant for non-biodegradable waste.

(d) All citizens shall have the responsibility to dispose of the recyclable waste generated in their complexes to the waste pickers authorised by the Municipal Corporation or waste collector or containers of the Municipal Corporation and not put it on the road under any circumstances.

(e) All waste generators shall pay user fees as specified in these bye-laws.

(f) No waste generator shall throw, burn or bury the solid waste generated by him on streets, open public spaces outside his premises or in the drain or water bodies,

(g) No dead animals or their remains to be thrown in any public places or any such place, which create any kind of pollution.

(h) If any person is found violating activities prohibited for doing, fine charges shall be collected from the offender by the Municipal Corporation.

11.2 Responsibility of Ward Sanitation Committee.—(a) The Ward Sanitation Committee shall oversee the sanitation and cleanliness activities in ward.

(b) The Ward Sanitation Committee shall act as a grievances redressal point on sanitation issues at ward level.

(c) The Ward Sanitation Committee shall have the power to impose fine on any offender.

(d) The Ward Sanitation Committee shall promote home composting, bio-gas generation, decentralised processing of waste at community level subject to control of odour and maintenance of hygiene around the facility.

(e) The Ward Sanitation Committee shall give warning to any offenders of these bye-laws. After two warnings by the Ward Sanitation Committee or the Municipal Corporation, penalty shall be collected from the violator as per the provisions of these bye-laws.

11.3 Responsibility of the Municipal Corporation.—(a) The Municipal Corporation Solan shall within its territorial area, be responsible for ensuring daily and through out the year system of cleaning of all common roads, places, temporary settlements, slums, areas, markets, its own parks, gardens, tourist spots, cemeteries and shall be bound to collect the garbage from the nearest declared storage containers, and transport it every day to the final disposal point in closed vehicles for which the municipal authority may engage private parties on contract or Public Private Partnership mode, apart from its own permanent cleaning staff and vehicles.

(b) The Municipal Corporation or the authorized agency engaged by the Municipal Corporation shall provide and maintain suitable community bins on public roads or other public spaces.

(c) The Municipal Corporation for the purpose of managing such sanitation activities in decentralised and regular manner shall designate one ward officer, in every ward to supervise the spots of containers, public toilets, community toilets or urinals in public places, transfer station for public garbage, landfill processing units etc. for final disposal of city's garbage.

(d) The designated ward officer by the Municipal Corporation shall also be a member of the concerned Ward Sanitation Committee which shall act as the first point of grievance redressal on sanitation issues of the concerned ward and meet complains of citizens on issues of sanitation.

(e) The Municipal Corporation shall facilitate construction, operation, and maintenance of solid waste processing facilities and associated infrastructure on their own or through any agency for optimum utilisation of various components of solid waste adopting suitable technology including the technologies and the guidelines issued by the Ministry of Urban Development from time to time and standard prescribed by the Central State Pollution Control Board.

(f) The Municipal Corporation shall create awareness through Information, Education and communication (IEC) campaign and educate the waste generators on minimal generation of waste, not to litter, re-use the waste to the extent possible, practice segregation of wet bio-degradable waste, dry recyclable and combustible waste and domestic hazardous waste at source, wrap securely used sanitary waste as and when generated in a newspaper or suitable bio-degradable wrapping material and place the same in the domestic bin meant for non-biodegradable waste, storage of segregated waste at source and payment of monthly user fee.

(g) Chemical fertilizers shall be replaced by use of compost in parks, gardens maintained by the Municipal Corporation and any other places within two years of notification.

(h) Promote cycling initiatives by informal waste recycling sector.

(i) The Municipal Corporation shall make efforts to streamline and formalize Solid Waste Management systems and endeavour that the informal sector worker in waste management (ragpickers) are given priority to upgrade their work conditions and are enumerated and integrated into the formal system of Solid Waste Management in cities.

(j) Ensure that the operator of a facility provides personal protection equipment including uniform, fluorescent jacket, hand gloves, raincoats, appropriate foot wear and masks to all workers handling solid waste and the same are used by the workforce.

(k) Ensure occupational safety of the Municipal Corporation own staff and staff of outsource agency involved in collection, transport and handling waste by providing appropriate and adequate personal protective equipments.

(l) In case of an accident at any solid waste processing or treatment or disposal facility or landfill site, the officer-in-charge of the facility shall report to the Commissioner, Municipal Corporation, Solan, immediately who shall review and issue instructions if any, to the in-charge of the facility.

CHAPTER—VII

PROSECUTION & PENALTIES

12 Prosecution:

- I. Prosecution can be made on violation of above said rules Under Municipal Solid Waste Management rules, 2016, Himachal Pradesh Municipal Corporation Act, 1994 and Environmental Protection Act, 1986. Even the prosecution can be made on the official/ workers responsible for implementing so-called services under the above said Bye-laws if they are not performing their task or delaying their responsibility to implement the services.
- II. Who so ever contravenes any of the provision of above said Bye-laws shall in addition to the penalties already mentioned under any Act/ rules/ laws/ bye-laws for time being in force, would be liable for disconnection of water supply, electricity and other civic amenities and the Commissioner of the Municipal Corporation, Solan may request the competent authorities to withdraw any other services if granted in favour of Institution/ Commercial Establishment/ person committing the offence.

13 Penalties.—On the violation of above said municipal Bye-laws fixed penalties are as below:—

Sl. No	Offence	Municipal Council/ Nagar Panchayat
1.	Littering by People of residential colony	Rs.500 perday
2.	Open dumping by shop keepers	Rs.1000 perday
3.	Littering/open dumping by restaurant owners	Rs.2000 perday
4.	Littering/open dumping by Hotel Owners	Rs.2000 perday
5.	Littering/open dumping by Industries	Rs.5000 perday
6.	Street Vendor like fast-food, chat, ice-cream, juice corner etc.	Rs.250 perday
7.	Open defecation/urination in public place	Rs.500 per offence committed.
8.	Disposal of dung in open space/public place	Rs.2000 perday
9.	Disposal of construction & demolition waste in open space/roadside/ public place by resident.	Rs.2000 perday
10.	Littering of waste like dung, construction & demolition waste on road while transporting through private tractor/ vehicle.	Rs.2000 perday

11.	Disposal of waste water from house in non-authorized place	Rs.2000 perday
12.	Disposal of sewer in non-authorized place	Rs.5000 perday
13.	Not keeping of closed dustbins inadequate number & quantity by owners mention from Sl. No. 2—6.	Rs.5000 perday
14.	Spilling of Oil, Dust, water & other material by roadside Motor, Bike, Bicycle repair mechanics.	Rs.1000 perday
15.	Disposal of Skin, feather, blood, flesh or any other material of animal(s) by shopkeeper.	Rs.2000perday
16.	Littering by pet animals like dogs, cow, etc.on road side/openspace/community place.	Rs.1000perday
17.	Littering or disposal of waste in front of Marriage hall, community place,exhibition hall,Mela ground.	Rs.5000perday
18.	Encroachment of Road by Dhabas or any other such shop and disposing of waste on roadside, open space.	Rs.1000perday
19.	Encroachment of Road by fruit, vegetable local vendor, and disposing of waste on road side, open space.	Rs.250perday
20.	Encroachment of Road Haircutting salon and disposing of waste on roadside,open space.	Rs.250perday
21.	Encroachment & Disposal of construction & demolition waste in openspace/roadside/public place by Businessman, shopkeepers.	Rs.5000perday
22.	Disposal of waste by Private Nursing home/ hospital, Clinics, Dispensaries on road side,openspace	Rs.5000perday
23.	Non-Segregation of waste at source	
i.	Residents	Rs. 250 for first offence and Rs. 500 for second & subsequent offences in a month.
ii.	Shopkeepers	Rs. 500 for first offence and Rs.1000 for second & subsequent offences in a month.
iii.	Restaurants owners	Rs.1000 for first offence and Rs.2000 for second & subsequent offences in a month.
iv.	Hotel Owners	Rs.1500 for first offence and Rs.2500 for second & subsequent offences in a month.

v.	Industrial Establishment	Rs.3000 for first offence and Rs.5000 for second & subsequent offences in a month.
vi.	Sweets,snacks, fast food.Ice-creams,sugarcane & other juice and vegetables vendor carts.	Rs. 250 for first offence and Rs. 500 for second & subsequent offences in a month.

14 Repeal/Contradict:

- (a) Once these bye-laws come in to forc eany other rules, bye-laws, policy with regard to this matter adopted by Municipal Corporation, Solan will be considered as disaffirm.
- (b) Any work done or scheme implemented under any previous rules/bye-laws will not be impugned unless until it is just opposite or completely contrary to the action to be taken under the above said bye-laws.

Commissioner
Municipal Corporation, Solan
